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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 16/9/NCLT/AHM/2017

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2017**

Name of the Company: Narmada Construction (Indore) Pvt. Ltd.
V/s.
Agroh Infrastructure Developer (P) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	ADITYA MEWARA	ADVOCATE	PETITIONER	
2.				

ORDER

Learned Advocate Mr. Aditya Mewara present for Operational Creditor/ Petitioner.
None present for Corporate Debtor.


Service affidavit filed.

Affidavit as required by clause (b) of sub section 3 of section 9 of the code.

The petitioner company's bank account copy and audit report copy filed.

Heard arguments of Learned Counsel for petitioner.

For orders 18.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 15th day of May, 2017.